

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency

**FOR THE ATTENTION OF THE CREDITORS OF ASHPEARL SHIPPING SERVICES  
PVT LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	ASHPEARL SHIPPING SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14 <sup>TH</sup> September 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<a href="https://www.mca21.gov.in/ViewForm.do?formid=U61100MH2015PTC268397">U61100MH2015PTC268397</a>
5.	Address of the registered office and principal office (if any) of corporate debtor	G17/7, Shahu Nagar, Jasmine Mill Road, Dharavi, Mahim(E) Mumbai MH 400017
6.	Insolvency commencement date in respect of corporate debtor	28 <sup>th</sup> APRIL, 2023. .(Order Received by IRP on 6th MAY 2023)
7.	Estimated date of closure of insolvency resolution process	2 <sup>nd</sup> November,2023 (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manisha Sanjay Agrawal IP No. IBBI/IPA-003/IPA-ICAI- N-00241/2019-2020/12836
-9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manisha& Associates, 238 Shriram Towers Near NIT, Sadar, Nagpur, Maharashtra,440001. <a href="mailto:m_taiyal@yahoo.com">m_taiyal@yahoo.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Manisha & Associates, 238 Shriram Towers Near NIT Sadar, Nagpur, 440001. Maharashtra. Email id: <a href="mailto:aspearl.cirp@gmail.com">aspearl.cirp@gmail.com</a>
11.	Last date for submission of claims	<b>20<sup>th</sup> May,2023</b> (being 14days From,6 <sup>th</sup> May,2023 i.e. the date of receipt of the said order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link (a) The relevant forms can be downloaded from : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ASHPEARL SHIPPING SERVICES PRIVATE LIMITED** on 28<sup>th</sup> April, 2023, (Order Received by IRP on 6<sup>th</sup> May, 2023)

The creditors of **ASHPEARL SHIPPING SERVICES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **20th May,2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA–Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 8<sup>th</sup> May, 2023**

**Place: Nagpur**

**Manisha Sanjay Agrawal**  
**Interim Resolution Professional In the matter of ASHPEARL**  
**SHIPPING SERVICES PRIVATE LIMITED. Registration No.**  
**IBBI/IPA-003/IPA-ICAI-N-00241/201920/12836**